

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No.20
IA Nos.1013/2022, 1383/2022,
471/2021 & 550/2021 & 620/2021
CA No.563/2019 & 76/2020, 1632/22
In
CP(IB) No.340/Chd/Pb/2018
(Admitted)
Under Section 10 & 60(5), 66, 35(1) (N) IBC 2016 IBC
(directions and setting aside & stay & permission)**

In the matter of:-

Punjab Basmati Rice Ltd.

....Financial Creditor

Present through Video Conferencing:

Ms. Jyoti Sareen, Advocate for applicant in IA Nos., 1383/2022, 471/2021 & 550/2021 and for respondent in IA No.620/2021 and for respondent No.1 in CA Nos.563/2019 and CA No.76/2020.

Mr. Abhishekh Anand with Mr. Viren Sharma, Advocates with Mr. Sanjay Kumar Aggarwal, Liquidator in person for respondent in IA Nos, 471/2021 & 550/2021 and for applicant in IA No.620/2021 and IA No.76/2020

Mr. Rakesh Gupta, Advocate for the respondent in CA Nos.563/2019 & 76/2020

Ms. Rashika Bansal, Advocate for respondent Nos.2 to 5 in CA No.563/2019 & 76/2020.

Mr. Karanveer Jindal, Advocate for the respondent No.6 in CA No.563/2019

Ms. Purti Gupta, Advocate along with Mr. Yogender pal Singhal, respondent No.7 in person in CA No.563/2019

Ms. Veenu Marwaha, Advocate for respondent Nos. 2 and 3 in CA No.563/2019

Mr. Anil Kumar Aggarwal, Advocate for applicant-Liquidator in IA No.1013/2022.

IA No.1383/22

Hard copy of synopsis by learned counsel for objector has been filed vide Diary No.02505/03 dated 29.11.2022 and the same is taken on record. Learned counsel for the respondent-RP is given last opportunity for filing the short written submissions. The same be filed at least two days before the next date of hearing with copy in advance to the counsel opposite. List on 23.12.2022 for arguments.

IA Nos.1013/2022, 1383/2022, 471/2021, 550/2021 & 620/2021
CA No. 563/2019, 76/2020 & 1632/2022
In
CP(IB) No.340/Chd/Pb/2018
(Admitted)

IA No.471/21 and IA No.550/21

The learned counsel for the applicant is directed to comply with the last order.
List on 23.12.2022 for final arguments.

CA No.563/2019

Written submissions have been filed by learned counsel for the petitioner-RP and the same are taken on record. It is further stated by learned counsel for the petitioner that he is pressing only prayer 2 and 3. List on 23.12.2022 for arguments.

CA Nos. 76/2020, 1632/2022 and IA Nos.1085/2022 and 620/2021

List on 23.12.2022 for consideration.

SD/-

**(Subrata Kumar Dash)
Member (Technical)**

SD/-

**(Harnam Singh Thakur)
Member (Judicial)**

December 06, 2022
DS

IA Nos.1013/2022, 1383/2022, 471/2021, 550/2021 & 620/2021
CA No. 563/2019, 76/2020 & 1632/2022
In
CP(IB) No.340/Chd/Pb/2018
(Admitted)